

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3418  
ANSWERED ON:14.12.2011  
QUOTA FOR WEAKER SECTIONS IN PRIVATE UNIVERSITIES  
Shetkar Shri Suresh Kumar

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether there is a demand for quota for weaker sections in private universities;
- (b) if so, the details thereof;
- (c) the views of each State in this regard; and
- (d) the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) & (b): Article 15 (5) of the Constitution (which was inserted through 93rd Amendment of the Constitution) empowers the Parliament as well as State Legislatures to make appropriate laws for advancement of any socially and educationally backward classes, SCs or STs in matters relating to admission in educational institutions, including private educational institutions. The private universities are established by the State Governments under the Acts of State Legislatures. They are governed by provisions of their respective Acts. Central Government cannot make provision of reservation for Private Universities, which are established by State Legislatures.

(c) & (d): Do not arise.